IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI "B" BENCH : MUMBAI

BEFORE SHRI VIKRAM SINGH YADAV, ACCOUNTANT MEMBER
AND
MS. KAVITHA RAJAGOPAL, JUDICIAL MEMBER

ITA No. 2020/Mum/2025
Assessment Year : 2011-12

Bhavya Jatin Lathia, 101/2B, Om Sai CHS, Tagore Nagar, Vikhroli East, Mumbai Maharashtra-400083. PAN : AGLPL2130M	vs.	ITO, Ward-27(1)(2), Mumbai.
(Appellant)		(Respondent)

For Assessee :	Shri Mandar Vaidya, Adv.
For Revenue :	Shri Leyaqat Ali Aafaqui

Date of Hearing :	19-06-2025
Date of Pronouncement :	20-06-2025

O R D E R

PER VIKRAM SINGH YADAV, A.M :

This is an appeal filed by the assessee against the order of the Learned Commissioner of Income Tax (Appeals)-National Faceless Appeal Centre (NFAC), Delhi ['Ld.CIT(A)'], dated 02-01-2025, pertaining to Assessment Year (AY) 2011-12.

2.   During the course of hearing, the Ld. AR has requested the Bench that the assessee is seeking permission to withdraw this appeal as the Ld.CIT(A) under the amended law has remitted the matter to the file of the AO for re-examination of the matter and the assessee shall be pursuing

the same before the AO and in this regard, a written request dated 19-06-2025 seeking permission to withdraw subject appeal was also filed which has been placed on record.

3.   The Ld.DR didn't raise any specific objection to such request for withdrawal of the subject appeal.

4.   Having heard both the parties and taking into consideration the request so made by the Ld.AR on behalf of the assessee, we are inclined to allow this appeal of the assessee to be withdrawn and accordingly, dismiss this appeal as withdrawn.

5.   In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 20-06-2025

Sd/-	Sd/-
[MS. KAVITHA RAJAGOPAL]	[VIKRAM SINGH YADAV]
JUDICIAL MEMBER	ACCOUNTANT MEMBER

Mumbai,
Dated: 20-06-2025

TNMM

Copy to :

1)   The Appellant
2)   The Respondent
3)   The CIT concerned
4)   The D.R, ITAT, Mumbai
5)   Guard file

By Order

Dy./Asst. Registrar
I.T.A.T, Mumbai